

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.33
C.P. (IB)No.158/BB/2023

IN THE MATTER OF:

Mr. Sheshagiri Mahesh and others ... Petitioners
Vs.
M/s. Shapos Services Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ashok G.V.
For the Respondent : Sukrit Kapoor

ORDER

1. Heard the learned Counsels for the parties.
2. In compliance to the order dated 01.04.2024, the Petitioner has filed a Memo for Clarification vide diary no.2114 dated 03.04.2024, and also the rejoinder vide diary 2115 dated 03.04.2024 along with proof of payment of Rs.5,000/- made to the 'Prime Minister's National Relief Fund'. The same are taken on record.
3. At the request of the learned Counsel for the Petitioner, list the matter on **03.06.2024.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)